

**CP NO. 40(ND)/2015  
RT No.38/2016**

Sunil Maheshwari & Ors.

...Petitioners

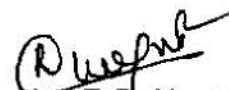
Versus.

M/s Rai Bahadur Kishore Chand & Sons Pvt. Ltd. & Ors. ...Respondents

Present: None for petitioners.  
Mr. Aman Bahri, Advocate with Ms. Aastha Ray, Advocate  
of Dua Associates for respondents No. 2 to 4.

Neither the petitioners nor the respondents have filed affidavit in compliance with the earlier directions. The respondents were also directed to attach copy of the ledger account of the loan transactions entered with the educational societies/schools. This is a part heard matter and Member Technical is on leave. There is no representation from the petitioner but the matter in the interest of the justice is adjourned to 29.11.2016 for arguments. The compliance of the previous directions be made by 25.11.2016.

Office has not made compliance of calling list of approved valuers from Official Liquidator, Punjab. Let the explanation of concerned official be obtained. The Official Liquidator now be directed to send the list of approved valuers before the next date i.e. 29.11.2016.

  
(Justice R.F. Nagrath)  
Member (Judicial)

November 16, 2016

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